## 30.3.2009

## Hon'ble Mr. M. Kanthaiah, Member-J Hon'ble Dr. A.K. Mishra, Member-A

Both the counsel are present.

The respondents' counsel filed short Counter Affidavit annexing the copy of stay order granted by Hon'ble High Court whereby the order of this Tribunal has been stayed.

In view of the above, the CCP is adjourned sine-die with liberty to the parties' counsel to get it listed after disposal of the Writ petition or interim order is vacated.

Copy of this order be given to the respondents' counsel.

Member-A

Member-J

G.S/-

C.C.P.No.9/2009

O.A.No.468/2006

## 23.04.2014.

App: Sri P.K. Singh, learned counsel for the applicant.

Resp: Sri S.P. Singh, learned counsel for the respondents.

The applicant has preferred the present C.C.P. for noncompliance of the order dated 14.03.2008 passed in O.A.No.468/2006. The said order was subsequently challenged by the respondents in Civil Misc. Writ Petition No.33452 of 2008. The writ petition was disposed of by the Hon'ble High Court vide its order dated 09.08.2011.

The learned counsel for the applicant submits that the matter was subsequently filed before Hon'ble Apex Court and the Hon'ble Apex Court in S.L.P. No.13271/2012 passed an order on 30.11.2012 and decides the entire issued as such it is submitted by the learned counsel for the parties that nothing remains to be adjudicated in the present C.C.P. Accordingly C.C.P. is dismissed. Notices stand discharged.

J. Ch

(Ms. Jayati Chandra) Member (A)

121.9V (Navneet Kumar) Member (J)

Amit/-